

disposal of the Government, is reviewed and revised to meet the urgent and overall requirements of power of the States/UTs. The unallocated power allocated to the States/UTs, therefore, undergoes upward as well as downward revision. The following changes were made in the allocation of power to Kerala from the CGSs in 2011 and 2012 :

- * Additional allocation of 100 MW from unallocated of CGSs of Southern Region in February, 2011.
- * Reduction of 50 MW allocation from unallocated power of CGSs of Southern Region in September, 2011.
- * Increase of 135 MW in allocation from NTPC Stations of Eastern Region for pooling with Kayamkulam power in December, 2011.
- * Increase of 50 MW each in allocation by re-allocation of firm share surrendered by Delhi in Indira Gandhi STPS in March and April, 2012 respectively.

Dues of Private Power Projects

3379. DR. JANARDHAN WAGHMARE : Will the Minister of POWER be pleased to state :

- (a) whether several power projects promoted by private sector companies have defaulted in their dues to state-owned electricity sector lenders, Power Finance Corporation (PFC) and Rural Electrification Corporation (REC);
- (b) if so, the details thereof;
- (c) whether defaults by private sector companies to PFC and REC have a cascading impact on the financial health of Government companies; and
- (d) if so, the steps Government proposes to take against the defaulting private sector companies?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL) : (a) and (b) A few power projects promoted by private sector companies have defaulted in their dues to Power Finance Corporation (PFC) and Rural Electrification Corporation (REC). Details are given in the Statement (*See below*).

(c) The default by the private companies do not have any significant impact on financial health of PFC and REC presently and it did not result in any cascading effect.

(d) PFC and REC take action against the defaulting private sector companies as per the loan agreement with them.

Statement*Private Sector Companies which have defaulted in their dues.***A. Power Finance Corporation (PFC)**

Sl. No.	Name of the Private Sector Company	Amount Outstanding (on 31.03.12) Rs. Crore	Current Status and Reasons for Default
1	2	3	4
1.	Shree Maheshwar Hydel Power Corporation Ltd.	148.14	(i) Promoters inability to bring/tie-up the required equity is a major factor for delay in the project implementation since 1998. (ii) R & R activities plagued by the activities of Narmada Bachao Andolan.
2.	Meenakshi Power Ltd.	2.00	Amount paid by borrower on 19.04.2012 and prepaid all its dues. The loan account of the borrower stands closed.
3.	Orissa Power Consortium Ltd.	1.81	Rs. 1 crore paid on 03.04.2012. It is expected that the borrower may clear its balance dues shortly.
4.	Konaseema Gas Power Ltd. (KGPL)	77.39	(i) Non-revision of tariff from the date of CoD by AP DISCOMs. (ii) Inability of KGPL to achieve 80% PLF due to insufficient gas allocation by EGoM at 75% PLF only as against the obligation to supply 80% on AP DISCOMs under PPA, limited supply for RLNG. (iii) Non-grant of permission for sale of 20% merchant power by APERC as against the order of Govt. of Andhra Pradesh. KGPL has filed an appeal to APTEL against the orders of APERC and also for grant of interim relief.

1	2	3	4
5.	Empee Power Company Ltd. (EPCL)	3.05	Non-revision of tariff by the State Govt.
6.	Om Shakhti Renegies Ltd.	15.51	Legal action taken against the Company for the recovery of dues.

B. Rural Electrification Corporation (REC)

1.	Shree Maheshwar Hydel Power Corporation Ltd. (SMHPCL)	44.51	SHHPCL Project is stuck up with environment and Rehabilitation & Resettlement issues. The Project though almost complete, permission for raising water level in the dam not received from MOEF. Also due to delay in completion of the project there has been substantial time and cost over run.
2.	Konaseema Gas Power Project Ltd. (KGPP)	52.83	KGPP Project is facing shortage of gas and lesser realisation of fixed charges on account of dispute going on with Beneficiaries i.e. A.P. Discoms resulting in insufficient cash flow.

Total (PFC + REC) 345.24

Projects under RGGVY Phase-II

†3380. SHRI BHAGAT SINGH KOSHYARI : Will the Minister of POWER be pleased to state :

(a) the details of projects under consideration for Phase-II of the Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY);

(b) the number of projects sanctioned, so far, out of these under RGGVY, State-wise including Uttarakhand;

(c) the status of implementation of each of the sanctioned projects; and

(d) by when these projects are likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL) : (a) and (b) Under Phase-II of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) in 11th Plan, 69 projects have been sanctioned. These 69 projects comprise of 33 new projects for balance districts which could not be considered in

† Original notice of the question was received in Hindi.